

Rehabilitation of child labourers

270. SHRI JESUDASU SEELAM: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the latest figures of the number of children engaged in child labour under the purview of the Child Labour Act;

(b) the State-wise details of money spent till date by Government to rehabilitate the said children; and

(c) the State-wise number of children rescued during the last three years and the current year?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) As per 2001 Census, the total number of working children between the age group 5-14 years in the country was 1.26 crore out of which 12 lakh children were found working in hazardous occupations and processes. However as per NSSO Survey 2009-10, the working children are estimated at 49.84 lakh which shows declining trend.

(b) Under the National Child Labour Project (NCLP) Scheme, funds are released to the NCLP Districts for eradication of child labour. The State-wise details of grants released to NCLPs during the last three years is given in Statement-I (See below).

(c) The Government is implementing National Child Labour Project (NCLP) for rehabilitation of children rescued/ withdrawn from work. Under the Project, children rescued/withdrawn from work are enrolled in the special schools, where they are provided with bridge education, vocational training, nutrition, stipend, health care, etc. before mainstreaming into formal education system. As per the available information, the State-wise and year-wise details of number of child labourers rescued/withdrawn from work during 2008-09 to 2010-11 and the current year in the country is given in Statement II.

Statement I

The State wise details grants released under the NCLP Scheme during 2008-09, 2009-10, 2010-11 (in lakhs rounded to next decimal)

Sl. No. Name of State	2008-2009	2009-10	2010-11
1. Andhra Pradesh	1056.31	399.52	705.69
2. Assam	352.19	616.68	378.55
3. Bihar	2130.96	1661.44	727.43
4. Chhattisgarh	603.80	293.99	364.82
5. Gujarat	250.17	169.64	165.01

Sl.No.	Name of State	2008-2009	2009-10	2010-11
6.	Haryana	156.39	63.28	186.77
7.	Jammu and Kashmir	11.41	0	25.66
8.	Jharkhand	354.29	155.95	47.78
9.	Karnataka	404.94	447.03	64.47
10.	Madhya Pradesh	838.68	560.92	608.25
11.	Maharashtra	514.12	419.39	433.32
12.	Nagaland	28.34	21.43	40.87
13.	Orissa	1109.14	862.56	1167.78
14.	Punjab	329.88	127.22	130.59
15.	Rajasthan	1510.60	371.58	395.64
16.	Tamil Nadu	348.71	449.53	504.28
17.	Uttar Pradesh	2307.92	1627.43	1772.83
18.	Uttarakhand	0	0	0
19.	West Bengal	1866.97	1015.35	1537.63

Statement II

Number of children rescued/withdrawn from work during 2008-09, 2009-10, 2010-11, 2011-12

Sl.No.	Name of State	Number of children rescued/withdrawn			
		2008-2009	2009-10	2010-11	2011-12 (upto June, 11)
1	2	3	4	5	6
1.	Assam	Nil	3685	274	227
2.	Andhra Pradesh	10779	13689	1858	4692
3.	Bihar	1126	7998	8552	17617
4.	Chhattisgarh	1674	1063	5164	4914
5.	Gujarat	845	1437	2129	193
6.	Haryana	1164	1354	1293	-
7.	Jammu and Kashmir	Nil	Nil	43	-
8.	Jharkhand	4785	1816	1015	2216
9.	Karnataka	4549	3217	135	278

1	2	3	4	5	6
10.	Maharashtra	3495	5150	5113	3854
11.	Madhya Pradesh	9582	9692	13344	11307
12.	Orissa	10283	10585	14416	-
13.	Punjab	428	1023	123	149
14.	Rajasthan	11630	12326	4415	142
15.	Tamil Nadu	7950	6321	6325	2022
16.	Uttar Pradesh	26390	40297	28243	2794
17.	West Bengal	3127	13187	2215	1236
18.	Delhi*	694	737	-	-
19.	Kerala**	Nil	Nil	-	-
20.	Lakshadweep**	Nil	-	-	-
21.	Mizoram**	Nil	Nil	-	-
22.	Tripura**	Nil	Nil	-	-

*Schools are not operational

**Non-NCLP State

Jobs earmarked for SC/ST category

271. SHRI AMBETH RAJAN: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) the details of total sanctioned staff strength in the Ministry, group-wise *i.e.* Group A to Group D;

(b) the number of jobs earmarked for SC/ST category out of the total strength as per Government's reservation policy; and

(c) the reasons, if any, for the staff strength not being in accordance with the reservation policy of Government?

THE MINISTER OF LABOUR AND EMPLOYMENT (SHRI MALLIKARJUN KHARGE): (a) to (c) The information is being collected and will be laid on the table of the House.

Implementation of Building and other Construction Workers (Conditions and Regulation) Act, 1996 and Welfare Cess Act, 1996

272. SHRI RAMA CHANDRA KHUNTIA: Will the Minister of LABOUR AND EMPLOYMENT be pleased to state:

(a) whether all States have already implemented the Building and Other Construction Workers (Conditions and Regulations) Act, 1996 and Welfare Cess Act, 1996;